

(2) (i) A Copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India, Bombay, for the year 1987 along with Audited Accounts under sub-section (5) of section 19 and sub-section (5) of section 24 of the Export-Import Bank of India Act, 1981.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export-Import Bank of India, Bombay, for the year 1987.

[Placed in Library. See No. I.T-6454/88]

12.05 hrs.

#### MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :

(i) "In accordance with the provision of sub-rule (6) of rule 186 of the Rules of Procedure and conduct of Business in the Rajya Sabha. I am directed to return herewith the Tamil Nadu Appropriation (No. 2) Bill, 1988, which was passed by the Lok Sabha at its sitting held on the 18th August, 1988, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of rule 127 of Rules of Procedure and Conduct of Business in the

Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 23rd August, 1988 agreed without any amendment to the National Security (Amendment) Bill, 1988, which was passed by the Lok Sabha at its sitting held on the 17th August, 1988."

(iii) "In accordance with the provisions of rule 127 of the Rules of procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 23rd August, 1988, agreed without any amendment to the Labour Laws (Exemption from furnishing Returns and Maintaining Registers by certain Establishments) Bill, 1988, which as passed by the Lok Sabha at its sitting held on the 23th August, 1988."

12.06 hrs.

#### COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

Reports of Study Tours

[English]

SHRI ARVIND NETAM (Kanker) : Sir, I beg to lay on the Table a copy each of the following Reports (Hindi and English versions) of the Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes :

(i) Report of the Study Tour of Study Group I of the Committee on its visit to Bangalore, Coimbatore, Ooty, Cannanore and Mangalore during June-July, 1988,

- (ii) Report of the Study Tour of Study Group II of the Committee on its visit to Dehradun, Rishikesh, Hardwar, Nainital and Lucknow during June-July, 1988.

12.06½ hrs.

### DEFAMATION BILL\*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : Sir, I beg to move for leave to introduce a Bill to consolidate and amend the law relating to defamation and for matters connected therewith or incidental thereto.

MR. SPEAKER : The question is...

(Interruptions)

MR. SPEAKER : What is the problem ?

SHRI BASUDEB ACHARIA (Bankura): Sir, the Bill has not been circulated...

MR. SPEAKER : No; it was.

(Interruptions)

SHRI BASUDEB ACHARIA : No, Sir. We have not got it. THE Bill has not been circulated.

SHRI THAMPAN THOMAS : (Mavelikara) : We have to give Amendments. (Interruptions)

MR. SPEAKER : If the Bill had not been circulated, I would not have allowed it. It was circulated.

SHRI BASUDEB ACHARIA : We have not got it.

SHRI C. MADHAV REDDI (Adilabad): Sir, I have given notice.

MR. SPEAKER : I will allow you. No problem. Mr. Madhav Reddi.

SHRI C. MADHAV REDDI : This Bill has been circulated when the House was not in session, when there were holidays. Therefore, many of us have not read the provisions of the Bill...

SHRI E. AYYAPU REDDY (Kurnool) : None of us.

SHRI C. MADHAV REDDI : We did not have the opportunity to go through the Bill and are, therefore, not in a position to participate in the debate. No amendments could be moved. We see from the list of business that the Bill is coming up for consideration today itself, immediately after introduction. A new procedure is being adopted. There is no urgency for such a procedure to be followed. I think that time should have been given for the Members to give notice of amendments.

MR. SPEAKER : As Members did not get time for tabling notices of amendments to the Defamation Bill, 1988, which is being introduced just now, amendments may be tabled upto 1300 hrs. today and the Bill may be taken up for consideration and passing at 1500 hrs. today . . .

(Interruptions)

SHRI BASUDEB ACHARIA : It can be taken up tomorrow. Why are they hurrying up ?

SHRI E. AYYAPU REDDY : It can be taken up tomorrow.

SHRI V. SOBHANADREESWARA RAO (Vijayawada) : It is a very important Bill. The House should go through it carefully.

MR. SPEAKER : The House has also to allot time for consideration and passing of this Bill as it was not placed before the Business Advisory Committee for allocation of time. If the House agrees, we may allot two hours for consideration and passing of the Bill.

(Interruptions)

\*Published in Gazette of India Extraordinary, Part II section 2, dated 29.8.1988.